

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

Original Application No.205/2023 (WZ)

Satguru Agro Industries

..... Applicant

V/s

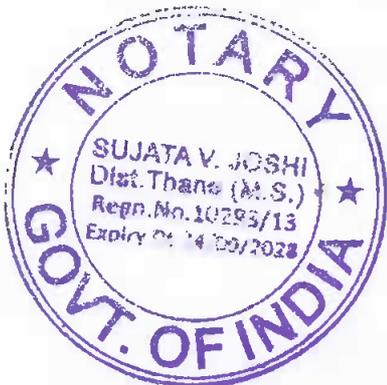
M/s.Salvi Chemicals and Ors.

....Respondents

**Affidavit in Reply on behalf of Respondent Nos.2 & 3 –  
Maharashtra Pollution Control Board.**

I, Kiran Hasabnis, Aged-Adult, Occupation-Service, the Regional Officer of the Maharashtra Pollution Control Board at Thane i.e. Respondent No. 2, having office at Plot No. P 30, 5th Floor, Office Complex Building, Wagle Industrial Estate, Mulund Check Naka, Thane (West) 400604, do hereby solemnly affirm and state as under :-

1. I have perused the papers and proceedings in the above matter. I am conversant with the facts of the case and am able to depose the same. I am filing this Affidavit in Reply in compliance of the Order dated 2/2/2024 passed by this Hon'ble Tribunal.
2. I say and submit that the present Original Application is filed by the Applicant with the prayer that the Respondent No.1- M/s.Salvi Chemicals Ltd., situated at Plot No. E-90, 93, 94 & E-95, M.I.D.C., Tarapur, Tal. & Dist. -Palghar be directed to stop



the sewage and leakage of untreated polluted chemicals from its unit in the premises of the Applicant.

3. I say and submit that the Respondent-Board has granted Consent to Operate dated 25/11/2022 to M/s.Salvi Chemicals Ltd. for manufacturing of inorganic and organic chemicals, which is valid up to 31/07/2025. The industrial effluent generation is 106 CMD, Domestic effluent generation 6.5 CMD. A copy of Consent to Operate dated 25/11/2022 is enclosed herewith and marked as an **Annexure-I**.
4. I say and submit that the Applicant-M/s. Satguru Agro Industries is situated at Plot No. E- 91 & E-92, MIDC Tarapur, Tal. & Dist. Palghar. The Respondent Board has granted Consent to Operate dated 8/5/2017 to the Applicant for manufacturing of Tamarind Powder products, which is valid upto 30/4/2027. Further the Respondent Board has granted Consent to 1<sup>st</sup> Operate (Expansion) with Amalgamation of Existing Consent vide Consent dated 25/5/2023 for manufacturing of Tamarind Powder products, which is valid up to 28/02/2026. Copies of the Consent to Operate dated dated 8/5/2017 and 25/5/2023 are enclosed herewith and marked as an **Annexure-II & III respectively**.
5. I say and submit that earlier on the basis of complaints dated 19/12/2022 and 23/5/2023 received from the Applicant M/s.Satguru Agro Industries regarding seepage of effluent due to M/s.Salvi Chemicals Ltd., the Officials of the Respondent

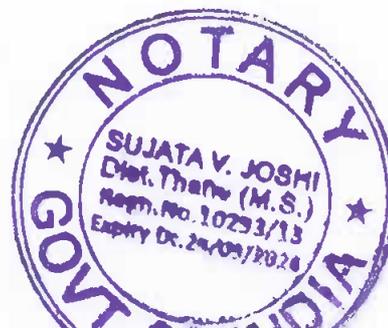


Board at Tarapur-I visited to the aforesaid industries on 18/1/2023 & 24/5/2023 and has issued warning notices to Respondent No.1 i.e. M/s.Salvi Chemicals Ltd., vide letters dated 19/1/2023 and 25/5/2023 respectively.

6. I say and submit that in order to verify the present status, the Officials of MPCB at Tarapur carried out site inspection in presence of representatives of M/s. Salvi Chemical Ltd and M/s. Satguru Agro Industries on 18/3/2024 and observed as follows :

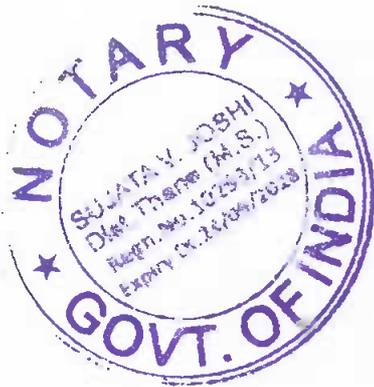
**A) M/s. Salvi Chemical Industries Ltd.,**

1. During visit, the aforesaid Industry was found in operation, engaged in manufacturing organic and inorganic chemicals.
2. The industry is segregating High COD and Weak streams.
3. The high COD stream is treated as per consent condition by providing treatment system comprising of primary followed by MEE and ATFD.
4. The MEE condensate is further treated alongwith weak stream in ETP.
5. The treated effluent partly recycled and partly sent to CETP for further treatment and disposal.
6. The industry has provided APC system to boiler and process reactors.
7. The hazardous waste generated is regularly disposed to CHWTSDf at Taloja.



8. The dispute among M/s. Salvi Chemical Industries Ltd., E-90, 93, 94 & E-95 & M/s. Satguru Agro Industries, E-92 is about the leakage/seepage percolated from adjacent wall. Both the units are located adjacent to each other and having common boundary wall.
9. The common boundary wall plaster found deteriorated but no leakage or seepages noticed.
10. The industry representative informed that they have taken precaution including some civil works repairing of flooring near ETP. A copy of the Visit Report dated 18/3/2024 is enclosed herewith and marked as an **Annexure-IV**.

**B) Ms/ Satguru Agro Industries, Plot No. E- 91 & E-92, MIDC Tarapur, Tal. & Dist : Palghar ;**



1. During visit, the aforesaid industry was found in operation, engaged in manufacturing of Tamarind kernel powder & Tamarind dust. The generation of industrial effluent is nil.
2. Coal/briquette fired baby boiler provided having dust collector followed by stack.
3. The dispute among M/s. Salvi Chemical Industries Ltd., E-90, 93, 94 & E-95 & M/s. Satguru Agro Industries, E-92 is about the leakage/seepage percolated from adjacent wall.
4. No leakages/seepages were observed at adjacent wall at disputed & another area also.

- 5. Plaster of compound wall adjacent to M/s. Salvi Chemical Industries Ltd. & M/s. Satguru Agro Industries found in deteriorated condition in the premises of M/s. Satguru Agro Industries.
- 6. At present no leakages/seepages observed at disputed site.

A copy of the Visit Report dated 18/3/2024 is enclosed herewith and marked as an **Annexure-V**.

Solemnly affirmed on this 05... day of April, 2024 at Thane...

For and on behalf of Maharashtra  
Pollution Control Board,

*(Handwritten Signature)*  
5/4/24

(Kiran Hasabnis)  
Regional Officer-Thane



BEFORE ME  
NOTARY

*(Handwritten Signature)*



SUJATA V. JOSHI  
ADVOCATE & NOTARY  
101/102, Vishal Bldg., Station Road,  
Kalwa (W), Thane-400 605.

NOTED & REGISTERED  
Sr. No. 7262/2024

5 APR 2024

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [ast@mpcb.gov.in](mailto:ast@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/L.S.I (R58)  
 No:- Format1.0/AS(T)/UAN  
 No.0000126601/CO/2211002165

Date: 25/11/2022

To,  
 M/s. Salvi Chemical Industries Ltd.,  
 Plot No. E-90, 93, 94 & E-95, M.I.D.C., Tarapur,  
 Tal. & Dist. -Palghar



सोकार्थता एक कर्तव्य  
 Right to Public Service Act

Your Service is Our Duty

**Sub: Grant of Consent to 1st Operate Expansion (Part-I) in amalgamation with existing consent to operate under Red/LSI category.**

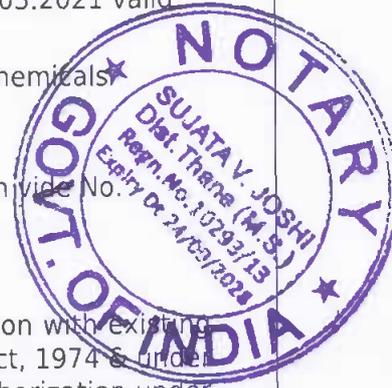
- Ref:**
- Existing Consent to Operate accorded by the Board vide No. Format 1.0/AS(T)/UAN No. 0000099846/CR-2103002159, Date. 31.03.2021 valid upto 31.07.2025.
  - Consent to Establish (Expansion) for Organic & Inorganic chemicals obtained Vide No. Format 1.0/AS(T)/UAN No. 0000058381/CE-2009000846, Date.17.09.2020.
  - Your application for Part-I consent to Operate for expansion vide No. MPCB-CONSENT-0000126601.

Your application No.MPCB-CONSENT-0000126601 Dated 01.12.2021

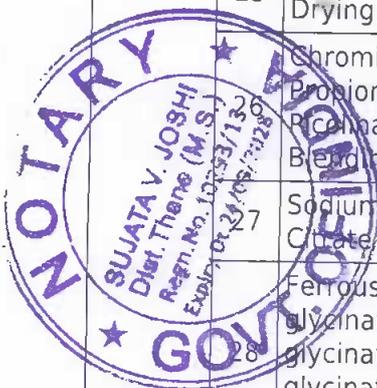
For: Grant of 1st Consent to Operate for Expansion (Part-I) in amalgamation with existing consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Trans-boundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/07/2025**
- The capital investment of the project is Rs.17.22 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 12.23 Crs + Expansion/Increase in C.I. - Rs. 4.99 Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	Ferrous Fumarate	200	0	198	MT/M
2	Di-Iodo/Iodochloro Hydroxy Quinoline	3	0	3	MT/M
3	L-Lysine Mono HCl	10	0	10	MT/M
4	Potassium Iodide	10	0	10	MT/M
5	Sodium Iodide	10	0	10	MT/M



Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
6	3,5-Di-Iodo salicylic Acid	10	0	10	MT/M
7	Halquinol	75	0	75	MT/M
8	Maleic Acid	10	0	10	MT/M
9	Sodium Selenite	25	0	25	MT/M
10	1,2,3- Triazole/4-Amino-1,2,4 Triazole	10	0	10	MT/M
11	Methyl Iodide/TMSI	10	0	10	MT/M
12	Sodium Saccharin	100	0	100	MT/M
13	Calcium Saccharin	20	0	20	MT/M
14	Glycine	50	0	50	MT/M
15	Closantel Amine	10	0	10	MT/M
16	Hand Sanitizer- IPBC 30	380	0	380	MT/M
17	Hand Sanitizer- Triclo 28%	200	0	200	MT/M
18	Hand Sanitizer- PCMX 32%	380	0	380	MT/M
19	Electronic Iron Powder/Reduces Iron Powder/Cast Iron Powder/Other Iron Salt (Mixing & Blending)	0	100	100	MT/M
20	Iron EDTA/Ferric pyro phosphate/Ferric Orthophosphate/Iron Sucrose/Ferric calcium Citrate/Ferrous Ascorbate/Gluconate (Only Spray Drying)	0	80	80	MT/M
21	Iron Powder	0	150	150	MT/M
22	Ferrous Sulphate Dry (Only Drying, Blending & Mixing)	0	300	300	MT/M
23	Ferric Sulphate (liquid Mixing)	0	200	200	MT/M
24	Ferrous Glycine sulphate, Copper Glycine Sulphate/ Calcium Glycine Sulphate/Zinc Glycine Sulphate/Magnesium Glycine Sulphate/Selenium Glycine Sulphate & EDTA Chelates (Only Spray Drying)	0	150	150	MT/M
25	Selenium Sulphide & salts (Only Spray Drying)	0	5	5	MT/M
26	Chromium Picolinate 12 % Chromium Propionate/Chromium Polynicitinate/Zinc Picolinate & Chromium Salts (Only Mixing & Blending)	0	25	25	MT/M
27	Sodium/Potassium/Zinc/Magnesium/Calcium Citrate (Only Spray Drying)	0	120	120	MT/M
28	Ferrous bis glycinate/Zinc bis glycinate/copper bis glycinate/magnesium/manganese bis glycinate/ Selenium/Calcium bis glycinate & Calcium Salts (Only Spray Drying)	0	150	150	MT/M



Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
29	Chromium Picolinate 1%,12 %/ Choline Chloride 60%,70%/Chromium propionate 0.4/19% Choline Bitartarate 60/90, Fumaric Acid 90%/ CWS (Only Mixing & Blending)	0	20	20	MT/M
30	Potassium Iodide 68%,90% & Salts (Mixing & Blending)	0	25	25	MT/M
31	Micronutrients Premix ferrou/Copper/Zic/Vitamin 50% & Varius Strength/Vitamin C 50% & various strength/Methyl Cobalmine 1% /0.1% (Only Mixing & Blending)	0	500	500	MT/M
32	Vitamin & Mineral Pre mix various Strength, Ferrous Fumarate 60/80/90/95 (Only Mixing & Blending)	0	1500	1500	MT/M
33	Ferrous Sulphate 60/80/90/95 (Only mixing & Blending)	0	400	400	MT/M
34	Sodium Selenite 4.5 % & Salts (Only Mixing & Blending)	0	25	25	MT/M
35	L Selenomethioni ne 0.5%/1%/40%/70% (Only Mixing & blending)	0	750	750	MT/M
36	Potassium Chloride 50% & Other Salts (Only Mixing & Blending)	0	50	50	MT/M
37	Periodic Acid 48% / Iodophor 2%/SMPI/IBPC 30%,/20%,/40% (Only Mixing & Blending)	0	80	80	MT/M
38	Ferrous Sulphate 7H2O (Spray Drying)	0	800	800	MT/M
39	Halquinoil 60%/12.5%/13%/24%/30%/80%/90% (Only Mixing & Blending)	0	100	100	MT/M

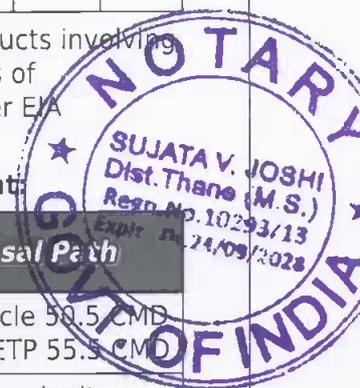
The industry shall not manufacture the organic products and /or the products involving chemical symthesis process from expansion which attracts the Provisions of Environmental Clerance, before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	106.0	As per Schedule-I	Partly recycle 50.5 CMD & partly CETP 55.5 CMD
2.	Domestic effluent	6.5	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (2.5 TPH)	1	As per Schedule -II
2	* S-2	D. G. Set	1	As per Schedule -II



Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
3	S-3 to S-5	Process Reactor Vents (3 Nos.)	3	As per Schedule -II

6. **Non-Hazardous Wastes:**

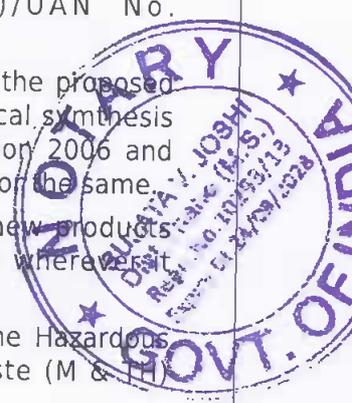
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	4.0	MT/M	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	368	Kg/M	Landfill after treatment	CHWTSDF
2	28.1 Process Residue and wastes	6831.0	Kg/M	Incineration	CHWTSDF
3	28.3 Spent carbon	6883.8	Kg/M	Incineration	CHWTSDF
4	28.1 - Ammonium Sulphate	350	MT/M	Recycle*	Sale to authorised party / CHWTSDF
5	28.1 - Ammonium Chloride	55	MT/M	Recycle*	Sale to authorised party / CHWTSDF
6	28.1- Sodium Sulphate	200	MT/M	Recycle*	Sale to authorised party / CHWTSDF

**\* Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. Format 1.0/AS(T)/UAN No. 0000099846/CR-2103002159, Date. 31.03.2021.
12. The applicant should not take any effective steps for manufacturing of the proposed expansion organic products and the products which include the chemical synthesis process before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto and shall submit the undertaking/ Board resolution for the same.
13. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it is applicable.
14. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TM) Rule-2016 through online manifest system.



- 15. Industry shall comply the Boards Circular dtd. 05.02.2020 for use of cleaner fuel.
- 16. Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
- 17. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
- 18. This Consent to 1st Operate (Part-I of Expansion) is issued based on declaration /undertaking submitted by you vide letter dated. 12.10.2022 submitted on portal 15.10.2022.
- 19. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
- 20. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



*[Handwritten Signature]*

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Signed by: Dr. V.M.Motghare  
Assistant Secretary (Technical)  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
ast@mpcb.gov.in  
2022-11-25 17:48:01 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2112000096	01/12/2021	Online Payment

**Copy to:**

- 1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I  
- They are directed to ensure the compliance of the consent conditions.
- 2. Chief Accounts Officer, MPCB, Sion, Mumbai

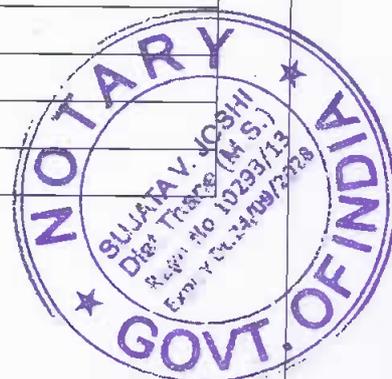


**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
  - i) **Strong COD/TDS stream of 50.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank, Primary after stmt) , Stripper, Multi effect evaporator (2 stage) with design capacity of 75 CMD followed by ATFD. The MEE condensate is treated in weak stream ETP.
  - ii) **Weak COD/TDS stream of 55.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter, Reverse Osmosis. RO Reject shall be treated in MEE and RO permeate shall be recycled back in process/ utilities. ) .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	100
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Ammonical Nitrogen	50
(7)	Phenolic Compounds	1
(8)	Total Dissolved Solids	2100
(9)	Chlorides	600
(10)	Sulphates	1000
(11)	Phosphates as P	5
(12)	Sulphides as S	2
(13)	% Sodium	60 %
(14)	Zinc	5
(15)	Copper	3
(16)	Total Chromium	2
(17)	Arsenic	0.2
(18)	Lead	0.1



- C] The partly treated effluent strong stream effluent 50.5 CMD shall be recycled and reused in the process & partly treated effluent weak stream effluent 55.5 CMD shall be disposed to CETP for further treatment and disposal after confirming above standards. In no case, effluent shall find its way outside factory premises.
  - D] The industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
  - E] Industry shall comply with direction issued to CETP on 22.01.2021, regarding installation of two-way SCADA, Auto-sampler, Non-Return Valve (NRV) with positive discharge to CETP chamber.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 6.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	38.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	117.80
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2.0



6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/prop osed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler (2.5 TPH)	Fabric Bag Filter Multi Cyclone	35.00	Coal 1.5 MT/Day	0.50	TPM	50 Mg/Nm <sup>3</sup>
						SO2	15 Kg/Day
S-2	D. G. Set (380 KVA)	Acoustic Enclosure Stack	3.00	HSD 50 Ltr/Hr	1	TPM	50 Mg/Nm <sup>3</sup>
						SO2	21 Kg/Day
S-3	Process Reactor Vent -I	Scrubber	10.00	- 0 -- NA--	-	Chlorine	3 PPM
						Acid Mist	35 Mg/Nm <sup>3</sup>
						HCL	30 Mg/Nm <sup>3</sup>
S-4	Process Reactor Vent -II	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm <sup>3</sup>
						Chlorine	3 PPM
						SO2 (process)	50 PPM
S-5	Process Reactor Vent -III	Scrubber	10.00	- 0 -- NA--	-	Acid Mist	35 Mg/Nm <sup>3</sup>
						Chlorine	3 PPM
						SO2 (process)	50 PPM

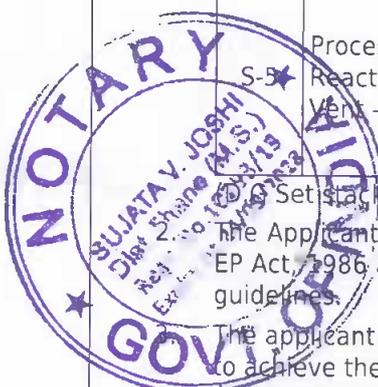
(\*) Set stack height shall be above roof level.)

The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
Total Particulate Matter	Not to exceed	30 mg/ Nm3

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



6. Solvent Management shall be carried out as follows:
- a. Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
  - b. Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
  - c. The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery
  - d. Solvents shall be stored in a separate space specified with all safety measures.
  - e. Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
  - f. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
  - g. All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation.
  - h. Fugitive emissions shall be controlled at 99.95% with effective chillers.
  - i. Solvent transfer shall be through pump.
  - j. Metering and control of quantities of active ingredients to minimize wastes.
  - k. Use of automatic filling to minimize spillage.
  - l. Use of close feed system into batch reactors.
  - m. Venting equipment through vapour recovery system.



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 2.0 Lakh	Exisitng	Towards O & M of Pollution controls systems and complainece of consent conditions	31.07.2025	31.01.2026
2	C to R	Rs. 5.0 Lakh	15 Days	Towards not to manufacture the expansion products which attracts the provisionof EIA Notification 2006 without E.C and towards submission of undertaking/ Board Resolution for the same.	31.07.2025	31.01.2026

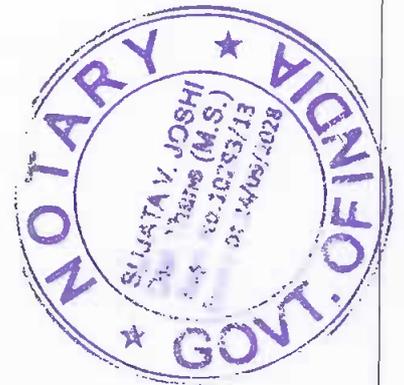
The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

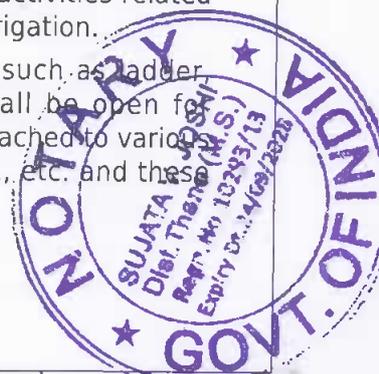


**SCHEDULE-IV  
General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-25802272 /25829582

Fax : 022-25805398

Email : rothane@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Plot No. P-30, 5th Floor,  
Office Complex Bldg.,  
Mulund Checknaka,  
Thane - 400604.

Orange/S.S.I

Date: 08/05/2017

Consent No: RO-THANE/CONSENT/1705000262/TR-I

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

.....  
✓ CONSENT is hereby granted to,

M/s. Satguru Agro Industries,  
Plot No. E-92, MIDC Tarapur,  
Tal. & Dist. Palghar.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H ) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to operate is granted for a period up to: 30/04/2027.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Tamarind Karnel Powder	150	MT/M
2	Tamarind Dust	1800	Kg/M

### 3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 2.0 M<sup>3</sup>.
- (iii) Trade Effluent Treatment: ----N.A.----
- (iv) Trade Effluent Disposal: -----N.A.-----
- (v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
 

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27o C.	Not to exceed	100	mg/l.
- (vi) **Sewage Effluent Disposal:** The treated effluent shall be connected to soak pit which shall be cleaned periodically.



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(vii) Non-Hazardous Solid Wastes: ---NIL-----

(viii) Other Conditions:-----

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- (i) Domestic purpose ... 2.5 CMD
- (ii) Water gets Polluted & Pollutants are Biodegradable ... 20.0 CMD
- (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic ... 0.00 CMD
- (iv) Industrial Cooling, spraying in mine pits or boiler feed ... 3.0 CMD
- (v) Agriculture / Gardening ... 4.0 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

**Control Equipment:** Air pollution control equipments of adequate capacity shall be provided to limit the emissions.

**Standards for Emissions of Air Pollutants :**

- (i) SPM Not to exceed 150 mg/Nm<sup>3</sup>
- (ii) SO<sub>2</sub> Not to exceed 30 kg/Day

6. Conditions for D.G. Set :- ---N.A.---

7. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Coal / Briquettes	3	MT/D

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler	30
2	Boiler (Stand By)	30

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.



- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
  - 1) The industry should not cause any nuisance in surrounding area.

**8. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:**

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
Industry Shall Not Generate any type of Hazardous Waste				

- (ii) Treatment: - NIL
  - 1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
  - 2. The industry should comply with the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
    - a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped, and shall not be restarted unless permission is obtained from board.
    - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
    - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as & when asked for.

*Handwritten signature and date:*  
 6/6/2022

**9. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste—The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.



- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

- 10. In case of failure of pollution control equipments, the production process connected to it shall be stopped, and shall not be restarted unless permission is obtained from Board.
- 11. This Board reserves the right to amend, revoke or add any conditions in this consent and same shall be binding on the applicant.
- 12. The Capital investment of the industry is Rs. 35.84 Lakhs.

For and on behalf of the  
Maharashtra Pollution Control Board



To,  
M/s. Satguru Agro Industries,  
Plot No. E-92, MIDC Tarapur,  
Tal. & Dist. Palghar.

(D. B. Patil)  
Regional Officer, Thane

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No.	Date
1	7500	TXN1704000123	01/04/2017
2	1000	TXN1704001340	08/04/2017

Copy to:-

- 1) Chief Account Officer, M. P. C. Board, Sion
- 2) Sub-Regional Office, Tarapur-I, M. P. C. Board, Tarapur

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022-25802272  
 Fax: 022-25805398  
 Website: <http://mpcb.gov.in>  
 Email: [rothane@mpcb.gov.in](mailto:rothane@mpcb.gov.in)



Maharashtra Pollution  
 Control Board, Plot No  
 P-30, 5th floor Office  
 Complex Building Mulund  
 Checknaka, Thane.

ORANGE/S.S.I ( )  
 No:- Format1.0/RO/UAN  
 No.0000168360/CO/2305001938

Date: 25/05/2023

To,  
 M/s. Satguru Agro Industries,  
 Plot No. E-91, MIDC Tarapur,  
 Tal. & Dist. Palghar.



**Sub: Consent to First Operate (Expansion) with amalgamation in existing consent**

**Ref:** 1. Consent to Operate granted vide no. MPCB/ROT/TR-I/458/02, dated 11.01.2016.  
 2. Consent to Establish (Expansion) granted vide no. Format1.0/RO/UAN No.0000151640/CE/2212001428, dated 21.12.2022.

Your application No.MPCB-CONSENT-0000168360 Dated 14.04.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 28/02/2026
- The capital investment of the project is Rs.0.7956 Crs. (As per C.A Certificate submitted by industry )
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Tamarind Kernel Powder	260	MT/M
2	Tamarind Dust	10.8	MT/M
3	Alkoxylated (Propoxylated / Ethoxylated) Tamarind / Cassia / Guar / Dhaincha/ Starch / Prosopis/ Angustifolia/ Sophora Carboxymethylated gum	200	MT/M
4	Tamarind / Cassia /Guar /Dhaincha/ Starch / Prosopis/ Angustifolia/ Sophora	100	MT/M
5	Cationic Guar/cassia/tamarind gum ( Hydroxypropyl Trimethylammonium Chloride)	100	MT/M

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Sr No	Product	Maximum Quantity	UOM
6	Carboxymethyl Hydroxypropyl Guar / Cassia / Tamarind gum/Dhaicha/Prosopis/ Sophora/ Angustifolia/ starch	200	MT/M
7	Enzyne treated guar gum	100	MT/M
8	Dust Or Fines	10	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	3.2	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D.G. SET-20 KVA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	--NA--	0	--NA--	--NA--	--NA--

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
11. The applicant shall obtain permission from Central Ground Water Board for the use of Ground Water.
12. The applicant shall comply with the provision of E-Waste Management Rules 2016



- 13. The applicant shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
- 14. This consent is issued with the overriding effect to earlier consent granted vide No. MPCB/ROT/TR-I/458/02, dated 11.01.2016.



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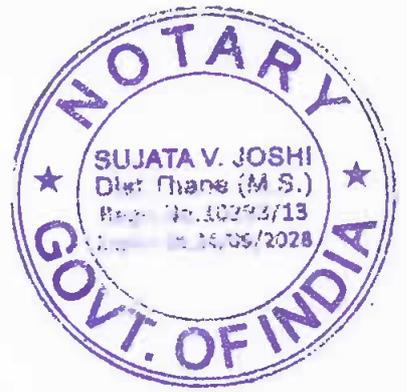
Signed by: Shri. Ravindra Andhale  
Regional Officer  
For and on behalf of,  
Maharashtra Pollution Control Board  
rothand@mpcb.gov.in  
2023-05-25 12:30:25 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	5000.00	TXN2304003420	25/04/2023	Online Payment

**Copy to:**

- 1. Sub-Regional Officer, MPCB, Tarapur I  
- They are directed to ensure the compliance of the consent conditions.
- 2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.  
B) Treatment - NA  
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 3.2 CMD of sewage.  
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	7.50
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	30.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	3

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	D.G. SET- 20 KVA	Acoustic Enclosure	4.00	HSD 3 Ltr/Hr	1	SO2	1.44 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)
Total Particulate Matter	Not to exceed 150 mg/ Nm3

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

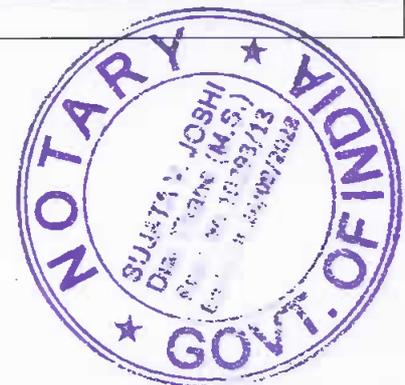
Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

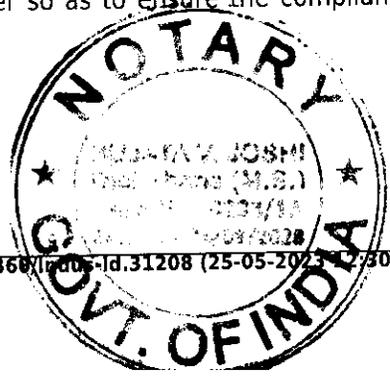
**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

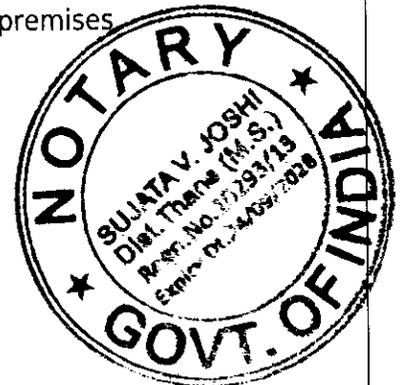


**SCHEDULE-IV  
General Conditions:**

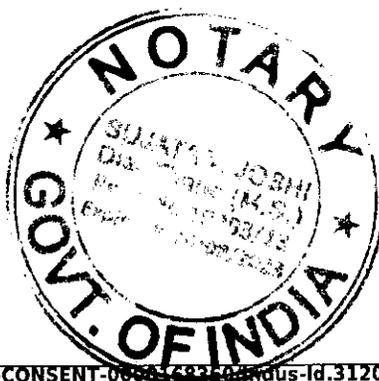
1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



11. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
12. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
13. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
14. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
15. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
16. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
17. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
18. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.



22. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
24. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
25. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
26. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
27. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
28. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
29. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
30. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
31. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).



- 32. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
- 33. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

## Sub Regional Office - Tarapur-I

Phone : 02525 -273314

Visit us at :- <http://mpcb.gov.in>

e-mail : [srotarapur1@mpcb.gov.in](mailto:srotarapur1@mpcb.gov.in)



MIDC Office Building, Boisar  
Station, Post Taps, Tarapur, Dist  
Thane.

### Routine Visit Report

Name of Industry: - M/s. Salvi Chemical Industries Ltd.

Address: - Plot No. E-90, 93, 94 & E-95 MIDC  
Tarapur Sal & Dist. Palghar.

Visited On : 18<sup>th</sup> March 2024

Email Address of Unit : hrc@salvichem.com

Telephone Number of Unit : 9225739806

Industry Representative : Mr. Sheshmani Giri

### Consent Status

Validity of Consent up to : 31/7/2025



Observation: • During the visit the unit was found in operation engaged in mfg. of organic & inorganic chemicals.

- The industry segregated the High COD and weak streams.
- The High COD stream is treated as per the consent condition by providing treatment system comprising of primary followed by MBE and AFD.
- The MBE condensate is further treated alongwith weak stream in ETP.
- The treated effluent partly recycled and partly sent to CETP for further treatment & disposal.

2/

- ① The industry has provided APC system to Boiler & process reactors.
- ② The Haa. waste generated is regularly disposed to Chowhat at Talaja.
- ③ The matter of dispute among the Satri chemical indst and m/s. Satguru indst is about the leakage/ seepages through the common boundary wall.
- ④ The industries are located adjacent to each other and having common boundary wall.
- ⑤ The common boundary wall plaster found deteriorated, but no leakage or seepages noticed.
- ⑥ The industry representative informed that they have taken precaution including some civil works repairing of flooring near BTP.

Instructed to the indst representative not to repeat the incidences. take due care for overflow etc.



*(Signature)*  
 (K.A. Padil)  
 Field officer

*(Signature)*  
 9/3 (Vagave R.R.)  
 SRO, MPCB.

# MAHARASHTRA POLLUTION CONTROL BOARD

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## Sub Regional Office - Tarapur-I

Phone : 02525 -273314

Visit us at :- <http://mpcb.gov.in>

e-mail : srotarapur1 @ mpcb.gov.in



MIDC Office Building, Boisar  
Station, Post Taps, Tarapur, Dist  
Thane.

### Routine Visit Report

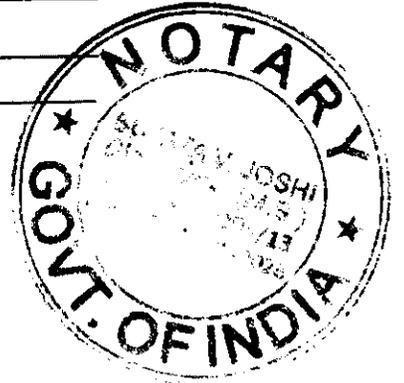
Name of Industry: - M/s Sadguru Agro IndustriesAddress: - E-91 & E-92 MIDC Tarapur  
Tal & Dist Palghar

Visited On : 18.3.2024

Email Address of Unit : dhiren @ sadguruind.com

Telephone Number of Unit : 9371721817

Industry Representative : Dhiren Mehta, Owner



### Consent Status

Validity of Consent up to : E-91 :- 28/2/2025 &amp; E-92 :- 30.4.2024

Observation: . visit carried out w.r.t. Verification of present status  
in connection with the application filed before Hon'ble NGT

During visit following observations reported

- ① Industry was found in operation, engaged in mfg of Tamarind kernel Powder & Tamarind dust.
- ② I.E. generation - Nil
- ③ Coal/Briquette fired baby boiler provided, having dust collector followed by stack.
- ④ The dispute among M/s Salvi chemical & industries Ltd E-90, 93, 94 & E-95 & M/s Sadguru Agro Industries E-92 is about the leakage/seepage reported from adjacent wall.

- ⑤ No leaks / seepage were observed at adjacent wall at disputed & another area also.
- ⑥ plaster of compound wall adjacent to M/s Salvi chemical industries Ltd & M/s Sadguru Agro Industries Ltd found in ~~de~~ deteriorate condition in premise of M/s Sadguru Agro Industries Ltd.

For SATGURU AGRO INDUSTRIES

*(Signature)*  
 Partner  
 ( Dhiren Mehta )

*(Signature)*  
 18/03/24  
 (K.A. Pahl)  
 Field officer

*(Signature)*  
 18/03/2024  
 (R.R. Vasave)  
 sub-Regional officer  
 Temapur-1

